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CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

22.07.2011

OA No. 140/2007

Mr. S.K. Jain, Proxy counsel for
Mr. P.V. Calla, Counsel for applicant.
Mr. R.L. Agarwal, Proxy counsel for
Mr. Alok Garg, Counsel for respondents.

Through this OA, the applicant claimed relief that respondents be directed to consider the period from 12.07.1957 to 20.06.1971 as qualifying service for the purpose of gratuity, pension and other post retrial benefits.

Learned counsel for the respondents placed an order passed by the respondents stating therein that in terms of entry made in service record of the ex-employee, Shri D.C. Chaturvedi, EX DEE/FP at NP 11 "On the basis of S/Sheet of the State Government, it is verified that the employee, Shri Chaturvedi, had been working in State Government service with effect from 12.07.1957 to 20.06.1971. Hence the period may be counted for pensionary benefits."

Learned counsel for the respondents submitted that retrial benefits considering the aforesaid period has also been released vide order dated 04.07.2011 wherein the difference of payment has been made under DCRG to the tune to Rs.32,000/-, Pension revised to the tune of Rs.3885 + DA per month vide PPO dated 18.09.2008. Thus the relief claimed by the applicant has been granted by the respondents. The copy of the order dated 04.07.2011 has been taken on record.

In view of this, the present OA has become infructuous and shall stand disposed of accordingly with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

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27/7/11